

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/644(KB)2020
IA(I.B.C)/779(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	PUNJAB NATIONAL BANK VS MOTILAL DUGAR
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. A. Kar, Adv. for RC Prusti, Adv.] for the Financial Creditor

ORDER

1. Learned Counsel for the Financial Creditor present. None appears for the Personal Guarantor. None appears for the RP.
2. **IA(I.B.C)/779(KB)2024:**
 - a. Registry is directed to issue notice to the Personal Guarantor by way of speed post and by email and place tracking information on record.
 - b. Upon receipt of the notice, the Personal Guarantor will file his objection to report filed by Resolution Professional within a period of one week, failing which an appropriate order towards admission be passed on the next date for hearing.
 - c. List this matter **on 17.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**